
(2022) 02 OHC CK 0126
In the Orissa High Court
Case No : FAO No.566 Of 2020

Divisional Manager, National Insurance Co.Ld

APPELLANT

Vs

Jabar @ Jadar Mahammad And Others

RESPONDENT

Date of Decision : 15-02-2022

Acts Referred:

Citation : (2022) 02 OHC CK 0126

Hon'ble Judges : B. P. Routray, J

Bench : Single Bench

Advocate : P.K.Mahali, B.N.Rath

Final Decision : Disposed Of

Judgement

B. P. Routray, J

1. Heard Mr.Mahali, learned counsel for the Appellant and Mr.Rath, learned Advocate for Respondent Nos.1 & 2.

2. Present appeal by the Insurer is directed against the impugned judgment/ award dated 7th August, 2019 passed by the Commissioner for

Employee's Compensation-cum-Divisional Labour Commissioner, Cuttack in E.C.Case No.304-D/2011, wherein compensation to the tune of

Rs.13,98,595/- has been awarded on account of death of the deceased in course of his employment, who was working as helper in the truck bearing

Registration No.OR-02-B-6311.

3. In course of hearing, a reduced compensation of Rs.6,50,000/-(Six lakhs fifty thousand) being proposed to the parties, Mr.Rath, learned counsel for

the Claimants-Respondents agrees to the same. Mr.Mahali, learned counsel for the Insurer-Appellant leaves it to the discretion of the Court.

4. Having heard both parties, the compensation amount is reduced to

Rs.6,50,000/-(Six lakhs fifty thousand). Since the entire award amount has been deposited before the Commissioner for Employee's Compensation-cum-Divisional Labour Commissioner, Cuttack, the Commissioner is directed to disburse the modified award amount with proportionate accrued interest thereof in favour of the Claimants within a period of two months from today.

The balance amount with proportionate accrued interest thereof shall be refunded to the Appellant. The impugned award is modified to the above extent.

5. The appeal is accordingly disposed of.

6. Urgent certified copy of this order be granted on proper application.

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